

culating the pensions of Jawans, Ratings and airmen which brought uniformity in the three services and parity with civil Government servants after 25 years of service?

(c) If so, have Government accepted this recommendation?

(d) Are Government aware that acceptance of the Gadgil Committee report will further liberalise the pension of the civil servants and increase the disparity between the pensions of military and civil servants?

(e) Do Government propose to apply the recommendations of the Gadgil Committee to the Defence Service personnel?

The Minister of Defence Organisation (Shri Tyagi): (a) to (e). The report of the Armed Forces Pension Revision Committee was submitted to Government on the 1st August 1950. The recommendations of the Committee were not unanimous. The pensionary rules are numerous and complex and their revision involves considerable financial implications. The detailed examination of the Committee's recommendations has now been practically completed and it is hoped that final conclusions on various aspects of the revision of the present pension code will be reached within the next 3 months. Meanwhile, the present rates of pension, which have been in force from various dates since 1947, continue to be payable, supplemented, in the case of small pensions of Rs. 100/- and below, by temporary increases sanctioned to meet the extra cost of living. The recent decisions of Government on the report of the Gadgil Committee will be duly taken into account in formulating the new pension code for personnel of the armed forces.

RENT CONTROL ACT IN TRIPURA

*1293. **Shri Biren Dutt:** Will the Minister of States be pleased to state:

(a) whether there is any Rent Control Act in Tripura State; and

(b) if not, what steps Government propose to take to give protection to the tenants against ejection by landlords?

The Minister of Home Affairs and States (Dr. Katju) (a) No.

(b) The question of the extension of the West Bengal Rent Control Act to Tripura with suitable modifications is under the consideration of the Government.

RENEWAL OF SCHOLARSHIPS

*1296. **Shri Buchhikotalah:** (a) Will the Minister of Education be pleased to state whether any circular has been issued recently regarding the "Renewal of scholarships to Scheduled Castes and Scheduled Tribes students" during the year 1953-54?

(b) If so, what are the contents of the circular?

(c) When was it issued?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes.

(b) A copy of the circular letter is placed on the Table of the House. [See Appendix IX, annexure No. 4]

(c) The circular letter accompanied each letter of payment of 1st half-yearly instalment for 1952-53 scholarships issued from October, 1952 to March, 1953.

LACCADIVE ISLANDS

*1302. **Shri N. P. Damodaran:** (a) Will the Minister of Defence be pleased to state whether Government have considered for purposes of the defence of our country, the importance of the Laccadive Islands, off the Coast of Malabar, in the Arabian Sea?

(b) If so, what steps have Government taken for the defence of these islands?

The Minister of Defence Organisation (Shri Tyagi): (a) and (b). As the hon. Member would expect, our defence plan takes note of these Islands but obviously the details cannot be divulged without detriment to public interests.

STORES PURCHASED BY THE MINISTRY OF DEFENCE

*1304. **Shri Bansal:** (a) Will the Minister of Defence be pleased to lay on the Table of the House a statement showing details of the stores purchased by the Ministry during the financial years 1950-51, 1951-52 and 1952-53?

(b) Had adequate consideration been given for finding supplies in the country at the time of purchasing stores from abroad?

The Deputy Minister of Defence (Shri Satish Chandra): (a) A statement giving the broad categories and value of stores purchased against Defence requirements is placed on the

Table of the House. [See Appendix IX, annexure No. 5.]

(b) Yes. The Director General Supplies and Disposals, who is kept informed of all indents for stores placed on procuring agencies abroad, explores all possibilities of procuring the stores from within the country. The Imported Stores Screening Committee also continuously studies the possibility of indigenous manufacture of items which are at present imported.

STOCKS OF MICA

1023. **Shri N. P. Sinha:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state (State-wise), the different quantities and qualities of Mica belonging to His Majesty's Government of the United Kingdom lying in India still, out of the surplus stock of purchases made by the Joint Mica Mission during World War II?

(b) What would be their approximate value?

(c) What amount do the Government of India spend annually over care-taking of such mica in India?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) to (c). A statement giving the information required is laid on the Table of the House. [See Appendix IX, annexure No. 6.]

CLASS IV EMPLOYEES, SURVEY OF INDIA

1024. **Shri H. N. Mukerjee:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the number of Class IV employees of the Survey of India placed on departmental leave in 1952-53;

(b) what is the provision made for payment of wages to such employees when they are on departmental leave;

(c) whether the recommendations of the Pay Commission regarding their leave emoluments have been given effect to; and

(d) whether it is a fact that employees sent out on departmental leave in the Survey of India are often not taken back into service?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) 340.

(b) A statement giving the information required is laid on the Table of

the House. [See Appendix IX, annexure No. 7.]

(c) The Pay Commission did not recommend any scale of leave emoluments.

(d) No, Sir.

CLASS IV PERSONNEL IN MAP PUBLICATION OFFICE, SURVEY OF INDIA

1025. **Shri H. N. Mukerjee:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is a fact that Class IV service personnel in the Map Publication Office, Survey of India, Dehra Dun, are under orders of Government eligible for permanency only after 15 years continuous and satisfactory service;

(b) whether it is a fact that the Surveyor-General had stated before the Pay Commission in 1947, that he proposed restriction of the maximum period of temporary service to ten years;

(c) whether the attention of Government has been drawn to the Pay Commission's view that a ten year period of temporary service was undesirable; and

(d) whether any steps have been taken, or are in contemplation, regarding this matter?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes Sir, but the entire period of temporary service followed by permanent service counts in full for pension.

(b) Yes, Sir.

(c) Yes, Sir.

(d) The matter is under consideration of the Government of India.

TRIBAL WELFARE

1029. **Shri Bheekha Bhal:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Government have considered the recommendations of the Planning Commission with regard to the Tribal Welfare in different States; and

(b) what steps the Government have taken or intend to take for the implementation of the recommendations made by the Planning Commission?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The wel-